

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT SITTING AT GWALIOR

Original Application No. 57 of 2003

Gwalior, this the 29th day of October, 2003

Hon'ble Shri Shanker Raju, Judicial Member  
Hon'ble Shri Sarveshwar Jha, Administrative Member

Smt. Prabha Batham, wife of  
Dr. M.D. Batham. ... Applicant

(By Advocate - Shri B.D. Sharma)

V e r s u s

Union of India, Through  
Secretary, Ministry of Telecommuni-  
cation, New Delhi,

and two others. ... Respondents

O R D E R (ORAL)

By Shanker Raju, Judicial Member -

The applicant who was terminated on account of non-production of proper scheduled caste certificate in 1992 approached this court earlier in OA No. 285/1995, wherein directions have been issued that in the event the applicant produces the proper certificates signed by the competent authority the same would be considered by the respondents.

2. As nothing moved a CCP No. 16/1998 has been filed by the applicant which was disposed of on 09.03.2000 with a direction to the respondents to consider and pass necessary orders as per the rules, if the applicant submits such a certificate.

3. In <sup>Compliance</sup> ~~place~~ of the aforesaid vide order dated 12.06.2002 the applicant was put back and was appointed as TOA(G).

4. It is contended by the learned counsel that as the grounds for termination was non-production of certificate,

and which were not correct and the certificate produced by the applicant <sup>is</sup> was found to be in order her continuity in service including all benefits should be maintained. In this regard a notice has been served upon the respondents (Annexure A-6) and which is yet to be responded by the respondents.

5. Ends of justice would be met if the present Original Application is disposed of with a direction to the Competent Disiplinary authority to treat the aforesaid OA as a representation and dispose the claim of the applicant for continuity in service in the light of the relevant rules and in the light of the certificates produced by the applicant by a detailed and speaking order within a period of three months from the date of receipt of copy of this order.

6. The Original Application stands disposed of.

(Sarveshwar Jha)  
Administrative Member

S. Raju  
(Shanker Raju)  
Judicial Member

MSAN

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प्रिया/प्रिया

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